

- (iii) Inadequate response by State Load Despatch Centres (SLDCs) to Regional Load Despatch Centres (RLDCs) instructions to reduce overdrawl by the Northern Region utilities and Underdrawal/over injection by the Western Region utilities; and
- (iv) Loss of 400 kV Bina-Gwalior link.

(c) and (d) The Enquiry Committee headed by Chairperson, CEA had made a number of recommendations so as to prevent future recurrence of such grid disturbances. The Ministry of Power has taken a number of steps for implementation of the recommendations of the Enquiry Committee. These *inter-alia*, include advise to State utilities to maintain grid discipline and drawal from grid within the schedule, third party protection audit, formulation of Islanding schemes in different States, review of Unscheduled Interchange (UI) mechanism, preparation of comprehensive defense plan covering under-frequency, rate of change of frequency under voltage, system protection schemes to cover large generation and transmission line outages, advise to utilities to prepare outage plans for generating units and transmission lines in consultation with Regional Power Committees and review of transmission planning criteria, etc. Further, petitions have also been filed in Central Electricity Regulatory Commission (CERC) by various Regional Load Despatch Centres including the National Load Despatch Centre on various issues *inter-alia*, modification in congestion charge procedure, further tightening the frequency band, primary response from generators etc.

Recasting of loans of DISCOMS

3866. SHRI D.P. TRIPATHI: Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that Government has prepared any scheme at national level for recasting of the loans of power distribution companies (DISCOMS) of the country;
- (b) if so, the outline of the scheme along with the names of the States where DISCOMS would be benefited under this scheme;
- (c) whether the amount of profit on account of proposed exercise has also been estimated; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Yes, Sir. A scheme has been formulated by the Government for Financial Restructuring of the State Distributing Companies (DISCOMS) at the national level for restructuring of the short term loans of power distribution companies of the country. The Scheme is available to all participating State Owned Discoms having accumulated losses and facing difficulty in financing operational losses. The states who have conveyed their in-principle willingness to participate in the scheme as on 25.4.2013 are Andhra Pradesh, Bihar, Haryana, Himachal Pradesh, Jharkhand, Kerala, Meghalaya, Rajasthan, Tamil Nadu and Uttar Pradesh. The outlines of the scheme are given in the Statement (*See below*).

(c) and (d) Not applicable.

Statement

*Outline of Financial Restructuring of State Distribution
Companies (DISCOMS)*

- The State Government will take over 50% of the outstanding short term liabilities (STL) of the DISCOMS as on March 31, 2012. This will be first converted into bonds to be issued by Discoms to participating lenders, duly backed by State Government guarantee. The State Government will then take over this liabilities from Discoms in the next 2-5 years by way of issuing special securities in accordance with their FRBM space. The State Government will provide support in payment of interest and repayment of principal till the date of takeover by issuing special securities.
- The Balance 50% Short term Liabilities will be rescheduled by the lenders at the best possible terms with moratorium on principal repayment.
- The scheme contains two tier monitoring mechanism by committees at Centre and State level to monitor the progress of the turnaround plan.
- Central Government would provide incentive by way of grant equal to the value of the additional energy saved by way of accelerated AT&C loss reduction beyond the loss trajectory specified under RAPDRP and capital reimbursement support of 25% of principal repayment by the

State Government on the liability taken over by the State Government under the scheme.

- The scheme contains immediate/ continuing and other measures required to be taken in a time bound manner by the Discoms and State Governments to ensure long term financial & commercial viability of State owned Discoms. These measures include Financial Restructuring, Tariff Setting and Revenue Realization, Subsidy, Metering, Audit and Accounts and Monitoring.

Installation of street lights under RGGVY in the country

3867. SHRI K.C. TYAGI: Will the Minister of POWER be pleased to state:

(a) the guidelines fixed by Government for installation of street lights under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) scheme in the country particularly in hilly and rural areas;

(b) whether Government will install street lights under this scheme in village Vandla in Chirgaon Tehsil Under Shimla district at Himachal Pradesh on priority basis as this village comes under backward/panchayat for the purpose of development work; and

(c) if so, the details thereof and by when it will be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) The Government of India launched 'Rajiv Gandhi Grameen Vidyutikaran Yojana'-Programme for creation of Rural Electricity Infrastructure & Household Electrification, in April 2005 for providing access to electricity to rural households including hilly areas for providing power to villages by extension of grid by creation of Rural Electricity Distribution Backbone (REDB), creation of Village Electricity Infrastructure (VEI) in un-electrified villages and strengthening of electricity infrastructure in partially electrified villages. Installation of street lights in villages falls under the jurisdiction of Gram Panchayat of the concerned village.

FDI in power sector

3868. DR. NAJMA A. HEPTULLA: Will the Minister of POWER be pleased to state: